

**GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur the 19th August, 2017

No. JDJ /77/2017-ESTT-JUDI-Judicial/7-A : In exercise of powers conferred by Section 85(1) of the Rights of Persons with Disabilities Act 2016, the Governor of Assam is pleased to specify the Public Prosecutor of each District as Special Public Prosecutor for conducting cases under the Act before the Special Court .

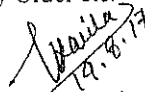
Sd/- S.K. Sharma
L.R. & Secretary to the Govt. of Assam
Judicial Department

Memo No. JDJ /77/2017-ESTT-JUDI-Judicial/6- B Dated Dispur the 19th August, 2017

Copy for information and necessary action:

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Vigilance), Gauhati High Court, Guwahati.
3. The District & Sessions Judge,..... District (All).
4. The Addl. District & Session Judge.....
5. The Commissioner & Secretary to the Govt. of Assam, Social Welfare Deptt.
6. S.O. to the Chief Secretary, Assam, Dispur.
7. P.S. to the Principal Secretary to the Hon'ble Chief Minister, Assam, Dispur, Ghy.
8. The Public Prosecutor,District (All).
9. The Director, Govt. Press, Bamunimaidam for publication of this notification.

By Order etc.



Deputy L.R. & Deputy Secretary to the Govt. of Assam
Judicial Department.